

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.490/2000

NEW DELHI, THIS THE 30TH DAY OF MARCH, 2000.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR.V.K.MAJOTRA, MEMBER(A)

Mange Ram Sharma
Inspector (G.D.) No.710543291 100 Bn RAF
C.R.P.F. Vastral, Ahmedabad
R/o Village & P.O.Uchana, Teh & Distt.Karnal
(Haryana).

...Applicant

(Sh.S.K.Gupta, proxy for Sh.S.R.Chaudhary,
counsel for the applicant)

vs

1. Union of India, through
Secretary of Government of India
Ministry of Home Affairs
New Delhi.
2. Director General of Police
Rapid Action Force, CRPF,
R.K.Puram, New Delhi.
3. The Inspector General of Police
Rapid Action Force,
CRPF, R.K.Puram,
New Delhi.
4. D.I.G.P.
Rapid Action Force
CRPF, R.K.Puram, New Delhi.
5. Commandant 100 Bn, RAF,CRPF
Vastral Ahmedabad.

...Respondents

ORDER (ORAL)

JUSTICE ASHOK AGARWAL:-

Section 2(a) of the Central Administrative Tribunals Act, 1985, (for short, the Act) provides as under:-

"2. Act not to apply to certain persons. The provisions of this Act shall not apply to-

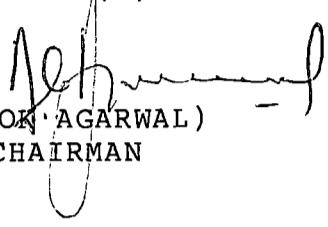
(a) any member of the naval, military or air forces or of any other armed forces of the Union;"


As far as the applicant in the present OA is concerned, he is an Inspector in the Central Reserve Police Force (C.R.P.F.). C.R.P.F.

(3)

-2-

is a limb of the Armed Forces of the Union. Tribunal in the circumstances will have no jurisdiction to entertain the present OA. The same is accordingly dismissed for want of jurisdiction in view of the ^{aforsaid} provisions of Section 2(a) of the Act.


(ASHOK AGARWAL)

CHAIRMAN


(V.K. MAJOTRA)

MEMBER (A)

sns